

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 204
IB-153/ND/2020

IN THE MATTER OF:

**M/s. VS&B Domestic Container
Solutions Pvt. Ltd.**

...PETITIONER

Vs.

M/s. Maple Logistics Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 14.01.2020

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Shradhe Aggrawal,
Advocate**

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the counsel for the operational-creditor. The counsel for the operational-creditor has tendered apology for not appearing on the last occasion. Perused the paper-book. Serve notice on the corporate-debtor within ten days. Matter is adjourned to 30.01.2020.

-sd-

**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**